

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

Civil Appeal No of 2024

(D No 5641 of 2024)

CA Sam Varghese

.... Appellant(s)

Versus

National Financial Reporting Authority (NFRA)

....Respondent(s)

ORDER

- 1 Delay condoned.
- 2 We find no reason to interfere with the order of the National Company Law Appellate Tribunal dated 1 December 2023 in Company Appeal (AT) No 91 of 2023.
- 3 The appeal is accordingly dismissed.
- 4 Pending application, if any, stands disposed of.

.....CJI.
[Dr Dhananjaya Y Chandrachud]

.....J.
[J B Pardiwala]

.....J.
[Manoj Misra]

**New Delhi;
March 22, 2024
-S-**

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s).5641/2024

(Arising out of impugned final judgment and order dated 01-12-2023 in CAAT No. 91/2023 passed by the National Company Law Appellate Tribunal)

CA SAM VARGHESE

Appellant(s)

VERSUS

NATIONAL FINANCIAL REPORTING AUTHORITY (NFRA)

Respondent(s)

(WITH IA No.67399/2024-CONDONATION OF DELAY IN FILING and IA No.67401/2024-STAY APPLICATION)

Date : 22-03-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Wills Mathews, Adv.
Ms. Suja S Nair, Adv.
Ms. Nanditta Batra, Adv.
Mr. Paul John Edison, Adv.
Mr. Devendra Kumar Tiwari, Adv.
Mr. Rakesh Garg, Adv.
Mr. Ashish Gopal Garg, Adv.
Ms. Shweta Garg, AOR

For Respondent(s) Mr. Vivek Gurnani, Adv.
Mr. Zoheb Hossain, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 The appeal is dismissed in terms of the signed order.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

(Signed order is placed on the file)